

The number of posts reserved during follows :
the years 1986, 1987 and 1988 were as

Category	During 1986		During 1987		During 1988 (Till 31-3-1988)	
	SC	ST	SC	ST	SC	ST
A	—	1	5	2	—	—
B	3	2	7	4	—	—
C	17	8	12	7	—	—
D	2	1	—	—	—	—

The posts could not be filled up due to the non-availability of suitable candidates.

(c) No posts reserved for SCs/STs has either been dereserved or lapsed.

(d) The number of reserved posts for SCs and STs lying vacant category-wise as on 31-3-1988 were as under :

Category	No. of Posts	
	SC	ST
A	13	8
B	16	8
C	20	18
D	—	9

Steps have been taken to fill up the aforesaid vacancies by advertising the posts exclusively for SCs and STs.

[Translation]

Provision of Amount to Uttar Pradesh for Construction of 'Swachha Shauchalaya'
2347. SHRI RAJ KUMAR RAI : Will the Minister of AGRICULTURE be pleased to state :

(a) the amount provided to Uttar Pradesh during the last year for constructing "Swachha Shauchalaya" (clean latrines) in rural areas of Uttar Pradesh under the Integrated Rural Sanitation Programme ;

(b) the amount utilised by Uttar Pradesh ; and

(c) the number of rural sanitary units constructed and the details of villages covered ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY) :

(a) to (c). The information for Integrated Rural Sanitation Programme in Uttar Pradesh during 1987-88 is given as under :

Sl. No.	Name of Programme	Amount provided (Rs. in lakhs)	Amount utilised	No. of rural sanitation units constructed
1	2	3	4	5
1.	Central Rural Sanitation Programme (CRSP)	25.00	23.00*	2,200*

1	2	3	4	5
2.	Rural Landless Employment Guarantee Programme (RLEGP)	151.00	137.00	14,500
3.	National Rural Employment Programme (NREP)	151.00	137.00	14,000
	Total	327.00	295.00	30,700

*The progress is upto July, 1988.

Information regarding names of villages is not monitored at the level of Central Government.

Damage to Foodgrains

2348. DR. CHANDRA SHEKHAR TRIPATHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether large quantity of foodgrains is damaged in the country every year;

(b) if so, the quantity of the foodgrains so damaged and the percentage of foodgrains to the total production which goes waste in this way and the main reasons for damage;

(c) whether Government have taken measures to protect the foodgrains from being damaged; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) and (b). There are no detailed estimates on the damage to foodgrains in the country. However, the Food Corporation of India estimates that about 0.40 to 0.64 per cent of the foodgrains handled by them are being damaged.

(c) and (d). Steps being taken to protect the foodgrain are:

(i) protection from stored grain pests through Save Grain Campaign.

(ii) Careful handling of foodgrain at all the stages by avoiding losses during transport, packing and due

to rains.

(iii) Rodent control as per the advice of expert committee by using major rodenticides which are commonly used for rodent control are Zinc phosphide, Aluminium phosphide and Anticoagulents.

(iv) These are supported by training programmes.

[English]

Fiscal Incentives to Subscribers for Encouraging Investment in Public Issues of Shipping Companies

2349. SHRI S.B. SIDNAL:
SHRI S.M. GURADDI:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any proposal to provide several fiscal incentives to subscribers for encouraging investment in public issues floated by shipping companies;

(b) if so, the details thereof; and

(c) the extent to which these incentives will help shipping companies to raise their capital?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) to (c). An Expert Group set up to formulate and suggest fiscal incentives for attracting capital to the shipping industry has recommended various concessions to be extended to the industry under the provisions of the Indian Income-tax Act including extension of the facilities of Section 80CC.